12,44 hrs.

ANTIQUITIES AND ART TREA-SURES BILL*

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): I beg to move for leave to introduce a Bill to regulate the export trade in antiquities and art treasures, to provide for the prevention of amuggling of, and fraudulent dealings in, antiquities, to provide for the compulsory acquisition of antiquities and art treasures for preservation in public places and to provide for certain other matters connected therewith or incidental or ancillary thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to regulate the export trade in antiquities and art treasures, to provide for the prevention of smuggling of, and fraudulent dealings in, antiquities, to provide for the compulsory acquisition of antiquities and art treasures for preservation in public places and to provide for certain other matters connected therewith or incidental or ancillary thereto."

The motion was adopted

PROF. S. NURAL HASAN: I introduce the Bill.

12.45 brs.

RULERS OF INDIAN STATES (ABOLITION OF PRIVILEGES) BILL*

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE): I beg to move for leave to introduce a Bill further to amend certain enactments consequent on derecognition of Rulers of Indian States and abolition of privy purses, so as to abolish the privileges of Rulers and to make certain transitional provisions to enable the said Rulers to adjust progressively to the changed circumstances.

MR. SPEAKER; The question is:

"That leave be granted to introduce a Bill further to amend certain enactments consequent on derecognition of Rulers of Indian States and abolition of privy purses, so as to abolish the privileges of Rulers and to make certain transitional provisions to enable the said Rulers to adjust progressively to the changed circumstances."

The motion was adopted

SHRI H. R. GOKHALE: I introduce the Bill.

12. 46 brs.

MINES AND MINERALS (REGULA-TION AND DEVELOPMENT) AMENDMENT BILL*

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARA-MANGALAM): I beg to move for leave to introduce a Bill further to amend the Mines and Minerals (Regulation and Development) Act, 1957.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Mines and Minerals (Regulation and Development) Act, 1957.

The motion was adopted.

SHRI S. MOHAN KUMARAMANGA-LAM: I introduce the Bill.

12.47 hrs.

DENTISTS (AMENDMENT) BILL - Contd.

MR. SPEAKER: We will now take up further consideration of the Dentists (Amendment) Bill, Dr. Laximinarain Pandeya was on his legs, He may continue his speech.

^{*} Published in Gazette of India Extraordinary Part II, Section 2, dated 21.8.72,

[†] Introduced with the recommeddation of the President,

डा॰ लक्ष्मीनारायण पाडिय (मंदसीर) : मध्यक्ष महोदय, मंत्री महोदय ने जो विस पेश किया है उसमें ऐसे लोगों की जिनके पास कोई बार्जाविका का साधन तही है, श्रयवा ऐसे लोग को श्री लंका और बंगला देश से प्रत्यावतित हैं, उन्हें कुछ विकित्सा सुविधा प्राप्त हो सके रोजी श्रपनी इस दृष्टि से इसे यहा लाया गया है। लेकिन इसके साथ साथ बहुत सारे ऐसे परिवर्तन मूल विधान में किए है जिनके द्वारा सरकार भपने हाथ में जो दन्त चिकित्सा परिषद् हैं उसके ष्यिकार को ले लेना बाहती है। सरकार द्वारा कहा भी गया है कि दंत चिकित्सा परिषद के भ्रधिकार भ्रपने हाथ में लेकर वह देश में एक समान-इपता लाना चाहती है। लेकिन जहां तक इस प्रकार की अन्य परिषदी का संबंध है, मेडिकल कौसिल प्रयने लिए स्वतन्त्र है, सरकार ने उसको भ्रषने हाथ मे नहीं ले रखा है भीर ऐसे भी दंत चिकित्सा परिषद पर सरकार का भ्रपना नियत्रण है हो। जहातक विजिटर का का सवाल है ग्राज तक उसके लिए कोई ब्यवस्थानही थी ग्रीर 1948 से लेकर ग्राज तक बिना विजिटर के भी काम चल रहा था। इंसपेक्टर भी जा कर देखा करते थे और सब काम ठीक चल रहा था। लेकिन जो नई व्यवस्था की गई है उसकी मैं कोई बहुत बड़ी झावस्यकता अनुभव नही करता। इसी प्रकार से एक नया प्रावधान लाने की बेब्टा की गई है। उसके द्वारा सरकार उन डाक्टरों का रिन्युग्रल भी करना चाहती है जो विकित्सा कर रहे हैं। मैं नहीं समभता कि एक बा. किसी का रजिस्ट्रेशन होने के बाद में उसके रिन्युम्रल की स्थिति पैदा हो भीर रिन्युमल के के लिए कोई निर्घारित शुल्क भी देना पड़े। इस प्रकार से कुछ ऐसे संशोधन लाए नए हैं जो बर्तमान विधान के बहुत ज्यादा विपरीत पड़ते हुँ भीर इसीलिए मैंने यह प्रस्तानित किया है इसे प्रवर समिति की सींपा जाए क्योंकि प्रवर

समिति ठीक से इसके ऊपर विचार कर सकती है भीर विकार कर के बता संकती है कि भासिर दंत चिकित्सकों के लिए कौन सी ऐसी व्यवस्था हो जिससे वह ठीक हंग से काम कर सकें। मंत्री महोदय भली भांति जानते है कि भाज भी ऐसे सैकड़ों लोग हो सकते हैं जिनके पास कोई रजिस्ट्रें बन नहीं है, जो किसी भी मान्यता प्राप्त संस्था द्वारा शिक्षा प्राप्त नहीं हैं, जो कोई योग्यता नहीं रखते, लेकिन वह भी दंत चिकित्सक अपने धाप को कह कर बाजारों में और सड़को पर बैठकर काम करते हैं। वे सरकार की नजर में है लेकिन उनके बारे में कोई निर्णय नहीं लिया भीर न कोई कार्यवाही की भीर न ही ऐसे अनिधकुत व्यक्तियों को रोकने में सरकार इस प्रस्तुत विधान के द्वारा समर्थ हो सकी है। प्रस्तुत विधान के द्वारा में समभता हं कि सरकार इनकी संख्या भीर बढ़ाने जा रही है क्योंकि सरकार ने कहा है कि सरकार उनका भी रिजस्ट्रेशन करेगी जिनके पास चाहे योग्यता हो या न हो, क्वालीफिकेशन हो या न हो । किस आधार पर करेगी यह सरकार ने बताया नहीं। लेकिन यदि किसी को रोजी देने का बाधार हो और उस आधार पर करेगी दो उस में बहुत बड़ी सख्या ऐसे लोगो की आ वायेगी जैसा कि होम्योपैयी, श्रायुर्वेदिक श्रीर युनानी पद्धति मे रित्रस्ट्रेशन के समय हुआ कि उन लोगों के रजिस्ट्रें शन हुए हैं जो किसी प्रकार से किसी मान्यता प्राप्त सस्था से कोई योग्यता प्राप्त नही थे। उनका ररिस्ट्रेशन केवल धनुभव की योग्यता के आधार पर या केवल किसी के प्रमाणीकरण के भाषार पर हुआ था। इसके कारण बहुत बड़ी संख्या ऐसे लोगो की सड़ी हो नई जिनके पास कोई योग्यता नहीं थी. जो अपने आप को किसी न किसी प्रणाली का चिकित्सक कहलाते है और वह एक प्रकार से हमारे देश के स्वास्थ्य के साथ विकाश कर रहे हैं। दंत विकित्सा पद्धति में इस विभेवक के

द्वारा ऐसी जो स्थिति संधी की जा रही है, वह में समभता हं कि ठीक नहीं है। सरकार को इस पर ठीक तरह से विचार करना चाहिए मीर दंत विकित्सा परिषद के गठन के बारे में मैंने संशोधन प्रस्तत किए हैं। उनको प्रसग से मैं कुछप्रस्तावित ककंगा। किन्तु सरकार ने परि-बढ़ के गठन के बारे में भी जो स्थिति अपनाई वह ठीक नहीं है। दन्त चिकित्सा के कालेज भी जो विभिन्न प्रदेशों में है उनकी स्थिति कुछ प्रदेशों में ठीक नहीं है और कुछ प्रदेशों में वह हैं भी नहीं, वह समान रूप से ठीक से काम कर सकें, उनकी चिकित्सा प्रणाली में समानता धाय. उनके कार्य करने की पद्धति में समानता आये और वे भी ऐसा अनुभव कर सकें कि इस चिकित्सा प्रणाली के द्वारा वे औवन-यापन में समर्व हो सकेंगे, साथ ही साथ इस चिकित्सा प्रणाली दारा माजीविका उपलब्ध कराने में ध्रपने को समर्थ पासकेंगे। तथा दंन चिकित्सा का विकास हो भीर उससे जन साधारण को लाभ पहुचे।

इस शब्दों के साथ इस विवेयक के अन्दर जो प्रस्तावित बातें है, उनको देखने हए, यद्यपि कुछ दब्टि से यह स्वागत योग्य कहा जा सकता है, लंकिन इस के अन्दर जो कठिनाइया मैंने वतलाई है और जो त्रुटियां है उनको देखते हुए मैं च हता हूं कि इसको प्रवर समिति को भेका जाय।

MR. SPEAKER: Mr. Somasundaram. He is not here. Mr. Baneriee.

SHRI S. M. BANERJEE (Kanpur): I rise to support this Bill with one or two requests.

According to this particular Bill, the definition of 'dental qualification' means any qualification included in the Schedule. The hon. Minister who has piloted this Bill comes from Calcutta where many Chimese-Chinese longer but they 850 Indians; they have settled here-have engaged themselves in this particular profession. Not only in Calcutta but in many other places also, whenever we go to the dentist, we find that the treatment is very costly, Naturally many people go to the Chinese some of whom are equally good, if not better. I want to know how they will be certified. I want to know their position.

My second point is that the scheme of dental treatment, free of cost, should be introduced under the CGHS for the benefit of Central Government employees. At present the cost of dental treatment in their cases is not borne by the Government. I would request the hon. Minister who is young and has his own teeth to realise the position of those Central Government employees who are 50 years and abovewho have to undergo dental treatment and are required to pay through their nose. would request the hon. Minister to consider introducing free dental treatment under the CGHS.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND IN THE MINISTRY OF WORKS AND HOUSING (PROF. D. CHATTOPADHYAYA): As I have pointed out at the time of introduction of this Bi'l. it is a very simple and small piece of legislation. The hon, members who have spoken on the Bill have generally approved the tenor and the necessity of the Bill. Only one or two doubts have been expressed and I will confine myself only to those two or three points.

It is true that the number of dentists in the country is not equal to what is necessary for catering proper dental services to the people as a whole. But then there is another problem, slightly disturbing problem, f.e.; unemployment amongst the dentists. This Ministry has looked into the problem and a plan was forwarded to the Planning Commission in respect of this matter. It is still under consideration. The main difficulty in solving this problem, as you all know is financial. Within the constraints, the Ministry is trying to do its best to solve the problem.

[Amdt] Bill

[Shri D. P. Chattopodhyaya]

The second point that has been raised is that Government is taking over the powers of the Dental Council of India. That in, perhaps, not correct. A close reading of the Bill will show that Government is not taking over the powers of the Dental Conncil of India but is only taking over the responsibility of recognition of dental qualification, and that is to bring about a sort of uniformity in respect of dental qualifications. The Dental Council of India is being empowered by this Bill to bring about a sort of uniformity among the dentists in their professional etiquette and ethics.

We have already said that the main purpose of the Bill, rather one of the main purposes of the Bill, is to see that some repatriates from Burma, Ceylon and Bangla Desh who have come over to this country but who do not satisfy the existing qualifications are taken care of and for them a special provision is being made. We have two categories of qualifications—those who have the qualifications obtained from foreign countries and those who have acquired their qualifications in our own country. But these unfortunate repatriates have not got any of these qualifications, but they have long experience to their credit. So, on a careful consideration, it has been found that if they are allowed to practise here, it will not pose, as it has been unjustifiably indicated by some hon. Members, a sort of health or dental hazard to the possible patients. When we try to economically rehabilitate these people, we certainly have the interests of the possible patients also in view, So, it is not a problem. It will not create any difficulty.

Because of these considerations, I do not think there is any necessity to refer this Bill to a Joint Select Committee.

MR. SPEAKER: Now, the question is.

"That the Bill further to amend the Dentists Act, 1948. be referred to a Select Committee consisting of 8 members, pamely:—

- (1) Shri Bhagirath Bhanwar.
- (2) Shri Khemehandbhai Chavda.
- (3) Shri M. C. Daga,
- (4) Shri K. M. "Madhukar".

- (5) Shri Dhan Shah Pradhan.
- (6) Shri Ramkanwar.
- (7) Shri R. R. Sharma; and
- (8) Shri Uma Shankar Dikshit,

with instructions to report by the first day of the next session." (8)

The motion was negatived.

MR. SPEAKER: Now, the question is:

"That the Bill further to amend the Dentists Act, 1948, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. SPEAKER: There are no amendments to clauses 2 to 4. I will put them to the vote of the House.

The question is:

"That clauses 2 to 4 stand part of the Bill".

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

Clanse 5 (Amendment of Section 3)

DR. LAXMINARAIN PANDEYA: I beg to move:

Page 2, line 10,—
for "four" substitute "six" (4)

Page 2, line 11,--omit "by" (5)

Page 2, line 12,—

after "(a)" insert—

"four members by" (6)

Page 2, line 17, --

after "(b)" insert-

"two metabers by" (7)

MR. SPEAKER: I will now put amendments 4 to 7 of Dr. Laxmingrayan

Pandeya to the vote of the House.

The amendments were put and negatived.

SRAVANA 30, 1894 (SAKA)

MR. SPEAKER: Now. the question is:

"That clause 5 stand part of the Bill."

The motion was adopted.

Clause 5 was added to the Bill.

Clause 6 to 28 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

13 hrs.

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PROF. D. P. CHATTOPADHYAYA: Sir, I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

13.01 hrs-

WILD LIFE (PROTECTION) BILL

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): Mr. Speaker, Sir, I beg to move* :

"That the Bill to provide for the protection of wild animals and birds and for matters connected therewith or ancillary or incidental thereto, be taken into consideration."

Sir, this Bill seeks to safeguard one of the grandest heritages of our country. Wildlife also forms an integral part of our cultural inheritance. It is mentioned in the earliest scriptures and manifests itself in the art forms of India throughout the centuries. from the Indus Valley Civilization to Barbut and Sanchi, Mahabalipuram and Amravati, Mughal and Rajout paintings. Emperor Asokha's edicts speak of sancuary given to animate creatures.

From the heights of the Himalayas and the Swamps of the Sunderbans to the deserts of Kutch and the highlands of Kerala, variations in climate and in topography have nurtured a multitude of animal forms, many of which are found nowhere else in the world.

The rapid decimation of our onceteeming wild-life has been a matter of grave concern to the world at large and to India in particular.

Grand animals like the tiger and the Kashmir stag are treasures; these natural assets once destroyed can never be re-created.

As early as in 1952, the National Forest Policy of India emphasised the need for affording protection to the wild-life and particularly to the rarer species. It recomeneded the setting up of sanctuaries and national parks and the enactment of special The Indian Board for Wild Life laws. constituted by the Government of India in the same year, has also opined that adequate legislation should be enacted by the Central Government and the States, and that there should be a uniform set of rules and regulations in contiguous States for the effective protection of wild-life.

Sir, the Expert Committee appointed by the Indian Board for Wild-life has also stressed the same aspects and has emphasised the need for protection of the various threatened species.

As you are aware. Mr. Speaker, Sir, the protection of animals and birds features in the State List of the Seventh Schedule of our Constitution. As such, powers in this regard vest with the State Governments alone.

During the formative and tumultous years which followed our independence, State Governments have naturally been preoccupied with the problems of providing the basic needs for the masses. Large number of crop protection weapons were given in the interest of agriculture, and wild-life could not be given the priority that it deserved. The stage, however, has now been reached when, if the States and the Central Govern-

^{*}Moved with the recommendation of the President.